

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO.3455**  
TO BE ANSWERED ON 15.07.2019

**RESERVATION OF LIMBOO AND TAMANG COMMUNITIES**

**3455.** SHRI INDRA HANG SUBBA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the reservation of Limboo and Tamang communities who were declared ST in 2003 is under consideration of the Government and if so, the details thereof; and
- (b) whether the Government has taken any steps in case of Limboo and Tamang Scheduled Tribes to ensure that Article-332 of the Indian Constitution is not violated and if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(Smt. RENUKA SINGH SARUTA)

- (a) to (b) A proposal for reservation of seats for Limboo and Tamang communities in Sikkim Legislative Assembly is under consideration of the Government of India. Article 371F(f) and Article 332 of the Constitution of India govern reservation of seats in the Legislative Assembly of Sikkim and the issue of seat reservation for Limboo and Tamang communities is being considered under these provisions of Constitution of India.

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